

Ex.No. 88/08

New No. 1625/19

25.06.2020

The present matter has been taken up for hearing by way of video conferencing on account of lockdown due to Covid 19.

Present : Dr. Arun Mohan, Ld. Senior Advocate with Mr. D.S. Khatri, Ld. Counsel for the decree holders.

Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1.

Mr. Sanjay Poddar, Ld. Senior Advocate with Ms. Pooja Kalra, Ld. Counsel for the judgment debtor no.2.

Mr. Sanjay Poddar, Ld. Senior Advocate submits that he is prepared to address arguments on the queries of the court referred to in its order dated 17.06.2020.

Around half an hour back, an e-mail has been received by the Court from one Mr. Vaibhav Singh who claims to be the son of one of the decree holders. Alongwith this e-mail, an unsigned application under Section 30, Order 11 Rules 12 and 14 and Section 151 of Code of Civil Procedure and proposed issues have been sent.

Ld. Counsels for the decree holders submit that since the applications sent by Mr. Vaibhav Singh by e-mail today and on 22.06.2020 are unsigned, they will file fresh applications in accordance with Rules governing e-filing. They also pray for an adjournment for filing written arguments on the queries referred to in the order dated 17.06.2020 passed by this Court.

Ld. Counsels for the judgment debtors submit that the decree holders be directed to supply advance copy of whatever they file, not immediately prior to commencement on court proceedings on the next date of hearing, but sufficiently in advance so that they have adequate time to go through the same and are



effectively able to respond to it.

They further submit that the documents sent to them through e-mail by the decree holders are not legible. They request that the decree holders be directed to supply the legible copy of applications and documents.

In view of the aforementioned submissions of the Ld. Counsels, it is ordered that in case any application, documents and written arguments are filed by the decree holders in accordance with the guidelines provided for e-filing, let advance copy of it be supplied to the judgment debtors through their Counsels by sending them on e-mail atleast 24 hours prior to the commencement of court proceedings on the next date of hearing. It is further directed that the decree holders shall ensure that whatever copies they supply to the judgment debtors, are legible.

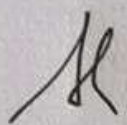
Ld. Counsels for the decree holders submit that they already have the e-mail addresses of the Ld. Counsels for the judgment debtors on which they will supply the advance copy of the application, documents and written arguments.

Mr. Sanjay Poddar, Ld. Senior Advocate appearing for judgment debtor no. 2 submits that it be recorded in this order that the judgment debtor no. 2 does not have an objection, if the Hon'ble Supreme Court extends the time which was provided to this Court for concluding the enquiry into determination of mesne profits.

Dr. Arun Mohan, Ld. Senior Advocate, appearing for the decree holders requests that the matter be next taken up by this Court on 02.07.2020.

Request made on behalf of the decree holders is allowed. Matter is adjourned for arguments on the queries enlisted by the Court on 17.06.2020, to 02.07.2020 at 12:30 PM. Last and final opportunity is granted to the decree holders to address arguments on the queries.

Ahlmad is directed to provide the details required by the Ld. Counsels for joining the video conference on the next date of hearing, to them. He shall also sent copy of this order to the Ld. Counsels for the parties.


(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
25.06.2020

M.No. 47/19

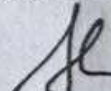
New No. 751/20

25.06.2020

The present matter has been taken up for hearing by way of video conferencing on account of lockdown due to Covid 19.

Present : Dr. Arun Mohan, Ld. Senior Advocate with Mr. D.S. Khatri, Ld. Counsel for the decree holders.
Mr. Ram Kumar, Ld. Counsel for judgment debtor no. 1.
Mr. Sanjay Poddar, Ld. Senior Advocate with Ms. Pooja Kalra, Ld. Counsel for the judgment debtor no.2.

To come up alongwith connected case on 02.07.2020 at 12:30 PM.


(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
25.06.2020